

(c) the total number of NGOs against which action has been taken, so far, in the last three years?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) No, Sir. The Hon'ble Supreme Court *vide* an interim order dated 26.4.2017 passed in WP(Crl) No. 172/2011 asked the counsel of Union of India to provide inputs whether, the Govt. would like to regulate the issue regarding accreditation and funding of NGOs/VOs, utilization of funds by them and their audit and action to be taken against them in case of misutilization of funds by them etc. by finalizing guidelines or would rather regulate the process through legislation. The matter is still *sub judice*.

(b) In view of (a) above, question does not arise.

(c) CAPART which is an autonomous body under the Ministry of Rural Development had blacklisted 718 NGOs/VOs till 10.0.1.2017 which were reported to the Hon'ble Supreme Court in compliance to its order dated 10.01.2017 in W.P.(Crl.) no. 172/2011. Out of the 718 NGOs/VOs, action has been initiated for recovery of funds against 597 NGOs/VOs and an amount of ₹1 8,36,539/- has been recovered so far from 16 blacklisted NGOs/VOs. During the last three years i.e. from 1.4.2016 to 31.3.2019, 7 NGOs/VOs were blacklisted as per extant guidelines of CAPART, in addition to the 718 NGOs/VOs blacklisted earlier.

#### **Schemes for development of rural areas**

3971. SHRI VIJAY PAL SINGH TOMAR:

DR. L. HANUMANTHAIAH:

SHRI RAJMANI PATEL:

DR. AMEE YAJNIK:

SHRI HARNATH SINGH YADAV:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the schemes being undertaken by Government for ensuring the holistic development of the rural areas;

(b) whether the targets/milestones fixed under various schemes for rural areas have been achieved by Government; and

(c) if not, the reasons for missing the timelines and the measures taken by Government for meeting the revised timelines?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) For development of rural areas through employment generation, strengthening of livelihood opportunities, promoting self-employment, skilling of rural youths, provision of social assistance, infrastructure development etc., the Ministry of Rural Development, *inter alia*, is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay - Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana - Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Shyama Prasad Mukherjee National RuRBAN Mission and National Social Assistance Programme (NSAP).

(b) and (c) MGNREGS is a demand driven wage employment programme, where 260 permissible works may be taken up as per the demand of local need after approval and prioritization of Gram Sabha. No targets/milestone are set under MGNREGS. The total persondays generated during 2018-19 was 268.06 crore. To achieve Housing for All by 2022, 2.95 crore houses are to be constructed under PMAY-G from 2016-17 to 2021 -22. 1.54 crore rural houses have been constructed during 2014 to 2019. Under PMGSY, as on July 23, 2019, out of 1,78,184 eligible and unconnected habitations, 1,66,241 habitations have been connected through all-weather roads, 4,053 habitations are dropped or are non-feasible. Under DAY-NRLM, out of the targeted 9.1 lakhs Self Help Groups (SHGs) during 2018-19, 9.9 lakhs SHGs were promoted. Against the target of skilling 2 lakh, 2.28 lakh rural youths have been trained under DDU-GKY during 2018-19. Under NSAP, during 2018-19, 2.9 crore beneficiaries were provided social assistance.

In order to ensure the programme benefits reach the rural poor, the Ministry has evolved a comprehensive multi-level and multi-tool system of monitoring and evaluation of the implementation of rural development programmes, including Performance Review Committee Meetings, District Development Co-ordination and Monitoring Committee named as "DISHA" Committee meetings, National Level Monitors, Area Officers Schemes, Common Review Mission, Concurrent Evaluation and Impact Assessment Studies. Third-Party evaluation of Ministry of Rural Development's Schemes is also carried out regularly and actions, as appropriate, are taken on the findings.